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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No. 2591/93
MA-1831/95

Date of decision 26.7.95

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Pawan Kumar
s/o Shri Brahma Singh
Electric Khallasi
Northern Railway, Ghaziabad
c/o Shri B.S. Mainee,
Advocate, 240 Jagriti Enclave,
Delhi-110092

...Applicant

(By Advocate Shri B.S. Mainee)

Versus

¶ Union of India: Through :

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divnl. Rly. Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. The Sr. Divl. Electrical Engineer,
EMU Car Shed, Northern Rly.,
Ghazia-bad.

(By Advocate Shri P.S. Mahendru)

..Respondents

O R D E R (ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman (A)

MA-1831/95 has been filed by the respondents
stating that the relief prayed for by the applicant
has already been granted by the Annexure-10 order
dated 13-5-1995. Learned counsel for the applicant
states that he has received a copy of the same and
in that circumstances, he ~~has~~ ^{does} not pressed the original
application.

In the circumstances, we find that this OA

has now become infructuous and accordingly
it is dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

N.V. Krishnan
(N.V. Krishnan)
Vice Chairman (A)

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